

The only thing is, it is misleading the House and the public by saying "newly enacted, 1973." They have mentioned the date of the enforcement also, over which this House has not given any finding. The Rajya Sabha matter is over now. We receive many suggestions from lawyers' associations, from the public organisations, and while the Bill is pending, by saying it as already enacted, it means they are creating an impression that it is already passed and they need not take any interest in it. Till the last stage, people have got the right to give you their suggestions, their opinions and advice and all that. If this goes out, then the people will be under the impression that it is already passed. So, I am sending it to the Privileges Committee.

SHRI PILOO MODY (Godhra): This is too small a matter.

MR. SPEAKER: For such a big person, this is too small a matter no doubt. Now, papers to be laid.

13.20 hrs.

#### PAPERS LAID ON THE TABLE

##### STATEMENT ON FLOOD SITUATION IN THE COUNTRY

THE DEPUTY MINISTER IN THE MINISTRY OF IRRIGATION AND POWER (SHRI BALGOVIND VERMA): On behalf of Dr. K. L. Rao, I beg to lay on the Table a supplementary statement (Hindi and English versions) on the flood situation in the country. [Placed in Library. See No. LT-5513/73].

NOTIFICATION ETC., UNDER A. P. PANCHAYAT SAMITIS AND ZILLA PARISHADS ACT, 1959 AND ACCOUNTS OF THE COMMITTEE FOR THE PURPOSE OF CONTROLLING & SUPERVISING EXPERIMENTS ON ANIMALS, BOMBAY FOR 1971-72

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (PROF. SHER SINGH): I beg to lay on the Table—

- (1) (i) A copy of Notification No. G.O. Ms. 562 published in

Andhra Pradesh Gazette dated the 26th April, 1973 making certain amendment to the Andhra Pradesh Panchayat Samitis and Zilla Parishads Services (Classification, Control and Appeal) Rules, 1960 under sub-section (2) of section 69 of the Andhra Pradesh Panchayat Samitis and Zilla Parishads Act, 1959 read with clause (c) (iii) of the Proclamation dated the 18th January, 1973 issued by the President in relation to the State of Andhra Pradesh, together with an explanatory note.

- (ii) A statement showing reasons for delay in laying the above Notification.
- (iii) A statement explaining the reasons for not laying the Hindi version of the above Notification. [Placed in Library. See No. LT-5514/73.]
- (2) A copy of the Certified Accounts (Hindi and English versions) of the Committee for the purpose of controlling and supervising Experiments on Animals, Bombay, for the year 1971-72 together with the Audit Report thereon, under sub-rule (4) of Rule 24 of the Committee for Controlling and Supervising Experiments on Animals (Administration) Rules, 1965. [Placed in Library. See No. LT-5515/73]

##### STATEMENTS RE: CORRECTION OF ANSWER TO U.S.Q. No. 2318 DT. 7-8-73 AND REASONS FOR DELAY IN CORRECTING THE REPLY

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table two statements (Hindi and English versions), (i) correcting the reply given on the 7th August, 1973 to Unstarred Question No. 2318 by Shri Shashi Bhushan regarding setting up of hotel and fishing industry by foreign monopolist companies and

[Shri Bedabrata Barua]  
(ii) giving reasons for delay in correcting the reply. [Placed in Library. See No. LT-5516/73].

REVIEWS & ANNUAL REPORTS OF FERTILIZERS & CHEMICALS TRAVANCORE, MADRAS REFINERIES LTD. AND HINDUSTAN INSECTICIDES LTD., FOR 1971-72

THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI DALBIR SINGH): I beg to lay on the Table a copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (1) (i) Review by the Government on the working of the Fertilizers and Chemicals Travancore Limited for the year 1971-72.
- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-5517/73.]
- (2) (i) Review by the Government on the working of the Madras Refineries Limited, Madras for the year 1971-72.
- (ii) Annual Report of the Madras Refineries Limited, Madras for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT-5518/73.]
- (3) (i) Review by the Government on the working of the Hindustan Insecticides Limited, New Delhi for the year 1971-72.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for the year 1971-72

along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-5519/73.]

13.21 hrs.

AMENDMENT TO DIRECTIONS BY THE SPEAKER

SECRETARY: I beg to lay on the Table a copy of the amendment to Direction 113B issued by the Speaker under the Rules of Procedure and Conduct of Business in Lok Sabha.

13.21½ hrs.

MESSAGE FROM RAJYA SABHA  
SECRETARY: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 23rd August, 1973, agreed without any amendment to the Employees' Provident Funds and Family Pension Fund (Amendment) Bill, 1973, which was passed by the Lok Sabha at its sitting held on the 16th August, 1973".

RULES COMMITTEE

(i) SECOND REPORT

SHRI AMRIT NAHATA (Barmer): I beg to lay on the Table, under sub-rule (1) of rule 331 of the Rules of Procedure and Conduct of Business in the Lok Sabha, the Second Report of the Rules Committee.

(ii) MINUTES

SHRI AMRIT NAHATA: I beg to lay on the Table Minutes of the sitting of the Rules Committee held on the 8th August, 1973.